

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-520**

CP No. - 41/241/242/ND/2022  
IA/59/2023, CA/379/2022, IA/70/2022

**IN THE MATTER OF:**

Pradeep Kumar Aggarwal

**.....Applicant**

**Vs.**

Munni Investment Pvt. Ltd. & Ors.

**.....Respondent**

**SECTION**

U/s 241-242

**Order delivered on 08.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Ms. Pallavi Tayal

For the Respondent : Adv Hitesh Sachar, Adv Anju Jain, Adv Rabi  
Karmokar

**ORDER**

Ld. Counsel for the Petitioner is present. Proxy Counsel for the Respondent is present and submitted that the main Counsel is not available today and therefore, sought adjournment. In view of this, list this matter on **12.06.2024.**

**Sd/-**

**(Dr. SANJEEV RANJAN)  
MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)  
MEMBER (J)**